

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION (O.A.) NO. 11/2025/EZ**

**IN THE MATTER OF:**

ARUNA KUMAR JENA & ORS.

VERSUS

STATE OF ODISHA AND ORS.

...APPLICANT

...RESPONDENTS

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**RESPONDENT NO. 15**

**THROUGH COUNSEL**

*Raman yadav*

RAMAN YADAV, ADVOCATE

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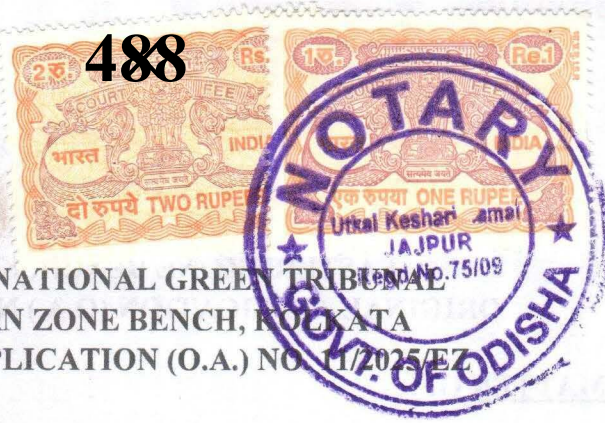
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DATED: 16.09.2025

PLACE: JAJPUR, ODISHA



BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
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ARUNA KUMAR JENA & ORS.

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STATE OF ODISHA AND ORS.

...RESPONDENTS

**ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO. 15 IN  
COMPLIANCE WITH ORDER DATED 10.07.2025**

I, Jayaprakash Nayak, aged about 36 years, S/o Subash Chandra Nayak, presently working as Deputy Director of Mines (I/C), Jajpur Circle (Minor Minerals), Jajpur in the O/o the Deputy Director of Mines, Jajpur Circle, Jajpur Town do hereby solemnly state and affirm as under:

1. That I am authorised to file this Additional Affidavit on behalf of Respondent No. 15 in compliance with the Order dated 10.07.2025 passed by this Hon'ble Tribunal in the instant matter. Relevant portion of the Order dated 10.07.2025 is produced hereinbelow:

*"6. Affidavit dated 09.07.2025 has been filed by the Respondent No. 15, Deputy Director of Mines, Jajpur; the same is taken on record. In paragraph no.4 of this affidavit, it is mentioned that the Chief Executive, Odisha Space Application Centre (ORSAC) has been requested by the Mining Officer, Jajpur District to check the authenticity of the report submitted by M/s. TKS Consultancy Services vide Letter No.2787, dated 07.05.2025 and his report is still awaited.*

*7. We, therefore, direct the Deputy Director of Mines, Jajpur to file fresh affidavit bringing on record the report of the Odisha Space Application Centre (ORSAC)."*

2. That the Odisha Space Application Centre (hereinafter referred to as "ORSAC"), vide its Letter No. ORSACIPR/I271/2025/3486 dated 03.09.2025, submitted its report regarding the authenticity of the Assessment Report submitted by M/s TKS Consultancy Services.

16.9.25  
UTKAL KESHARI SAMAL  
NOTARY PUBLIC JAJPUR  
Regd. No. 75/09

Jayaprakash Nayak  
Deputy Director of Mines I/C  
Jajpur Circle, Jajpur




A copy of the Authenticity Report dated 03.09.2025 is annexed herewith and marked as ANNEXURE H/15.

3. In the said report, ORSAC has reported the following:
- i. In respect of **Bajabati BSQ-3**, excavation has been carried out in the 'mining restricted area', while in the non-restricted area the lowest surface height is 12 metres as per the modified approved mining plan, and excavation has been done up to a depth of 9 metres, thereby not exceeding 6 metres from the lowest undisturbed contour line; and
  - ii. In respect of **Bajabati BSQ-5**, excavation has similarly been carried out in the 'mining restricted area', while in the non-restricted area the lowest undisturbed surface height is 10 metres as per the modified approved mining plan, and excavation has been done up to a depth of 4 metres, thereby also not exceeding 6 metres from the lowest undisturbed contour line.
4. That thereafter, the Deponent, vide Letter No. 5756 dated 06.09.2025, apprised the Member Secretary, SEIAA, Bhubaneswar, Odisha, that in view of the Authenticity Report submitted by ORSAC, it may be concluded that excavation has been carried out in the Mining Restricted Area of Bajabati BSQ No. 3 and Bajabati BSQ No. 5. Accordingly, it was requested that necessary action be taken against the lessee M/s Agrawal Infrabuild Pvt. Ltd., for violation of the terms and conditions of the approved Mining Plan as well as the EC.

A copy of Letter No. 5756 dated 06.09.2025 is annexed herewith and marked as ANNEXURE I/15.

5. That additionally, subsequent to the submission of the Authenticity Report by ORSAC, the Deponent's office, as a follow-up step, directed M/s. TKS Consultancy Services, vide Letter No. 5636 dated 03.09.2025, to assess the Resource Position, including any over-extraction beyond the permissible limit, with respect to Bajabati BSQ No. 3 and Bajabati BSQ No. 5.

  
**JTKAL KESHARI SAMAL**  
**NOTARY PUBLIC JAJPUR**  
**Regd. No. 75/09**

Jayaprakash Nayak  
 Deputy Director of Mines VC  
 Jajpur Circle, Jajpur

A copy of the said Letter No. 5636 dated 03.09.2025 is annexed herewith and marked as ANNEXURE J/15.

- 6. That in view of the directions given by the Hon'ble Tribunal vide Order dated 10.07.2025, the exercise has been duly undertaken. It is therefore respectfully prayed that the same may kindly be taken on record by this Hon'ble Tribunal.

*Jayaprakash Nayak*  
 Deputy Director of Mines I/C  
 Jaipur Circle, Jaipur  
 DEPONENT

VERIFICATION

Verified at JAJPUR on this the 16<sup>th</sup> day of September 2025, that the contents of the aforesaid Additional Affidavit and Annexures are true and correct to the best of my knowledge and have been derived from official records maintained by the Respondent No. 15. No part of it is false nor has anything material been concealed therefrom.

*Jayaprakash Nayak*  
 Deputy Director of Mines I/C  
 Jaipur Circle, Jaipur  
 DEPONENT



*16/9/25*  
 JTKAL KESHARI SAMAL  
 NOTARY PUBLIC JAJPUR  
 Regd No. 75/09

executed & signed in presence being  
 identified by Sri *[Signature]*  
 Advocate Jaipur



# ODISHA SPACE APPLICATIONS CENTRE (ORSAC)

Department of Science & Technology, Govt of Odisha

*Handwritten signature and date: 04.09.25  
M.O (I/C)*

ORSAC/PR/1271/2025/ 3486 Dt.- 3/9/2025.

To,

The Deputy Director of Mines (I/C)  
Jajpur Circle, Jajpur

Sub: Submission of authenticity of the report submitted by M/s. TKS Consultancy Services,  
Bhubaneswar.

Ref: (1) Your Letter No. 2787, Dated 07.05.2025

(2) Letter No.1080 dated on 10.04.2025 of the Director of Minor Minerals, Odisha.

Sir,

With reference to the subject and your letter cited above, you have requested to check for the authenticity of the reports based on Modification of Mining plan approved on 10.09.2024 and drone surveyed on 23.08.2024 w.r.t. Bajabati BSQ-3 (Cluster SI No.3A) and Bajabati BSQ-5 (Cluster SI No.3A) in village Bajabati under Dharmasal Tahasil of JAJPUR District, Odisha, submitted by M/s. TKS Consultancy Services, Bhubaneswar regarding whether excavation has been done beyond the depth of 6 metres or not. In this regard, the reports w.r.t Bajabati BSQ-3 (Cluster SI No.3A) and Bajabati BSQ-5 (Cluster SI No.3A) were examined considering the "SOP regarding clarification on area and depth to be considered for volume consideration for minor minerals for drone survey" issued by the Directorate of Minor Minerals, vide Letter No.1080 Dated 10.04.2025. it is stated that, for stone, depth to be considered six metres from the undisturbed lowed contour line (Lowest RL) of the lease area or extrapolated minimum contour line of the lease area. Considering the above criteria, both Bajabati BSQ-3 and Bajabati BSQ- 5 surface height can consider from approved mining plan height.

### 1. Bajabati BSQ-3 (Cluster SI No.3A):

It is observed from the drone survey report conducted on 22.02.2025, that the excavation has been carried in the "Mining Restricted Area". In the non-restricted area, lowest surface height is 12 metres in modified approved mining plan and excavation has been done up to a depth of 9 metres which implies excavation has not gone beyond 6 metres from the lowest undisturbed contour line (Lowest RL) of the lease area.

*Handwritten: 2861  
04-09-2025*

**2. Bajabati BSQ-5 (Cluster SI No.3A):**

It is observed that from the drone survey report conducted on 22.02.2025, that the excavation has been carried out in the "Mining Restricted Area". In the non - restricted area, lowest undisturbed surface height is 10 metres in modified approved mining plan and excavation has been done up to a depth of 4 metres which implies excavation has not gone beyond 6 metres from the lowest undisturbed contour line (Lowest RL) of the lease area.

Yours Faithfully,



SCIENTIST-D



**GOVERNMENT OF ODISHA**  
**OFFICE OF THE DEPUTY DIRECTOR OF MINES**  
**JAJPUR CIRCLE, JAJPUR**

E - mail: [ddmjajpur.mm@od.gov.in](mailto:ddmjajpur.mm@od.gov.in)

Letter No. 5756 /MM, Jajpur/ Date 06-09-2025

To

The Member Secretary,  
State Environmental Impact Assessment Authority (SEIAA),  
Odisha, Bhubaneswar.

Sub: Submission of authenticity report of the ORSAC, Odisha against the assessment report submitted by M/s. TKS Consultancy Services, Bhubaneswar w.r.t Bajabati BSQ No3 & Bajabati BSQ No.5 under Tahasil Dharmasala, Dist-Jajpur.

Ref: (1) NGT O.A No.11/2025/EZ filed by Arun Kumar Jena & others -Vrs-State.  
(2) Your office Letter No.6567/SEIAA, dated 08.07.2025.

Sir,

With reference to the subject cited above, this is to intimate you that, an assessment was conducted by M/s. TKS Consultancy Services, Bhubaneswar w.r.t Bajabati BSQ No3 & Bajabati BSQ No.5 under Tahasil Dharmasala, Dist-Jajpur to ascertain whether extraction has been done beyond 6 meter and excavation in Mining Restricted Area i.e. Safety Zone. In this regard, M/s. TKS Consultancy Services had submitted the assessment report based on the survey conducted on 22.02.2025.

However, taking into account of sensitiveness of the matter & to avoid any future litigation, the Chief Executive, Odisha Space Application Centre (ORSAC) was requested by the Mining Officer, Jajpur district, to check the authenticity of the report submitted by the survey agency vide Letter No.2787, dated 07.05.2025 (**Copy enclosed**).

In reply to this office Letter No.2787 dated 07.05.2025, the ORSAC vide Letter No.3486, dated 03.09.2025 (**Copy enclosed**) has submitted the authenticity report submitted by M/S TKS Consultancy Services, Bhubaneswar, which reveals that;

**(a) Bajabati BSQ No.3:**

It is observed from the drone survey report conducted on 22.02.2025, that the **excavation has been carried in the "Mining Restricted Area"**. In the non -restricted area, lowest surface height is 12 meters in modified approved mining plan and excavation has been done up to a depth of 9 meters which implies **excavation has not gone beyond 6 meters** from the lowest undisturbed contour line (Lowest RL) of the lease area.

**(b) Bajabati BSQ No.5:**

It is observed that from the drone survey report conducted on 22.02.2025, that the **excavation has been carried out in the "Mining Restricted Area"**. In the non - restricted area, lowest undisturbed surface height is 10 meters in modified approved mining plan and excavation has been done up to a depth of 4 meters which implies **excavation has not**

gone beyond 6 meters from the lowest undisturbed contour line (Lowest RL) of the lease area.

Further, M/s. TKS Consultancy Services has been directed vide Letter No.5636, dated 03.09.2025 (**copy enclosed**) to assess the Resource Position, including over-extraction beyond the permissible limit, if any, w.r.t Bajabati BSQ No.3 & Bajabati BSQ No.5.

Further, this is to bring to your kind notice that, in compliance to your office Letter No.6567, dated 08.07.2025, Sri Shashank Agrawal, M/s. Agrawal Infrabuild Pvt. Ltd., lessee of Bajabati BSQ No.3 & Bajabati BSQ No.5 was directed vide this office Letter No.5630, dated 03.09.2025 (**copy enclosed**) to submit the factual report of non-operationalisation of the said quarries. In reply to the above letter, M/s. Agrawal Infrabuild Pvt. Ltd has submitted compliance vide Letter No. AIPL/CPRP/NH-53/Mining/2025-26/132, dated 04.09.2025 (**copy enclosed**) which is as follows;

|  |   |
|--|---|
| Not maintaining the safe distance from nearest infrastructure like school, Anganwadi and village and village road etc. | We have not made any quarry operation in any area failing within 200 meters from the village, railway, village boundary, school, Anganwadi, as per the Environmental Clearance norms. |
|--|---|

It may be concluded from the authenticity report submitted by ORSAC that, excavation has been carried out in the Mining Restricted Area of Bajabati BSQ No.3 & Bajabati BSQ No.5.

Therefore, necessary action may be taken against the lessee for violation of terms and condition of Mining Plan and Environmental Clearance (E.C).

Yours faithfully,

Encl: As above.

*Kayak*  
06.09.2025  
Deputy Director of Mines (I/C),  
Jajpur Circle, Jajpur

Memo No. No. 5757, M.M, Jajpur, Date. 06-09-2025  
Copy to the Mining Officer, Jajpur for information.

*Kayak*  
06.09.2025  
Deputy Director of Mines (I/C),  
Jajpur Circle, Jajpur

Memo No. No. 5758, M.M, Jajpur, Date. 06-09-2025  
Copy submitted to the Collector & D.M, Jajpur for favour of kind information.

*Kayak*  
06.09.2025  
Deputy Director of Mines (I/C),  
Jajpur Circle, Jajpur

Memo No. No. 5759, M.M, Jajpur, Date. 06-09-2025

Copy submitted to the Director of Minor Minerals, Odisha for favour of kind information.

*Kayak*  
06.09.25  
Deputy Director of Mines (I/C),  
Jajpur Circle, Jajpur



GOVERNMENT OF ODISHA  
OFFICE OF THE DEPUTY DIRECTOR OF MINES  
JAJPUR CIRCLE, JAJPUR  
E - mail: [ddmjajpur.mm@gov.in](mailto:ddmjajpur.mm@gov.in)

Letter No. 5630 /MM, Jajpur/ Date 03-09-2025

To

Sri Shashank Agrawal, M/S Agrawal Infrabuild Pvt. Ltd.  
Lessee of Bajabati BSQ No. 03 & 05, Jajpur.

Sub: Regarding factual report of non-operationalization of Bajabati BSQ No. 03 & Bajabati BSQ No. 05.

Ref.: Letter No. 6567, Dated 08.07.2025 by Environmental Scientist, SEIAA, Odisha

Sir,

With reference to the subject cited & letter mentioned above, it is erudite that, a show cause notice was issued to you by SEIAA, Odisha vide Letter No. 6387/SEIAA, Dated 10.04.2025 regarding non-compliance of conditions of EC on account of over-exploitation done by you at the Sources & not maintaining the minimum safe distance from nearest infrastructures viz. nearest Village Pond, Khunta Pond, Bajabati Primary School & Anganwadi, Kahnupur Hanuman Temple & other villages such as Nuakhunta, Jharsohal, Kantamalia Primary School & location of the stone crusher units established nearby.

That, in your response dated 08.05.2025 to the show cause notice, you have submitted that the mentioned Source was not operational.

Hence, you are directed to submit the complete factual details on grounds of which non-operationalization of Bajabati BSQ No. 03 & Bajabati BSQ No. 05 was done & same was communicated to SEIAA by you, Odisha, to the undersigned within 3 days of receipt of this letter.

**This may be treated as urgent.**

Yours Faithfully,

  
Mining Officer (I/C), Jajpur


Memo No. 5631 /MM, Jajpur/ Date 03-09-2025

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur, for favour of kind information.

  
Mining Officer (I/C), Jajpur

Memo No. 5632 /MM, Jajpur/ Date 03-09-2025

Copy submitted to the Environmental Scientist, State Environment Impact Assessment Authority, Odisha, for favour of kind information.

  
Mining Officer (I/C), Jajpur

Memo No. 5633 /MM, Jajpur/ Date 03-09-2025

Copy submitted to the Director of Minor Minerals, Odisha, for favour of kind information.

  
Mining Officer (I/C), Jajpur

Ref: AIPL/CPRP/NH-53/Mining/2025-26/132

Date: 4<sup>th</sup> September 2025

To,  
The Mining Officer,  
Jajpur Circle, Jajpur  
Odisha.

**Sub:** Rehabilitation and up-gradation to 4-laning of Angul-Sambalpur section of NH-42 (New NH No. 55) Km 112.000 to Km. 265.000 in the state of Odisha under NHDP-IV on EPC Mode - Clarification Regarding non-operationalization of quarries - Reg.

- Ref:**
- SEIAA Show cause notice No. 6387/SEIAA, Dated 10.04.2025.
  - Our letter No. AIPL/CPRP/NH-53/SEIAA/2025-26/116, Dated. 03.05.2025.
  - Your Office Letter No. 5630/MM, Dated- 03.09.2025.

Dear Sir,

With reference to the above cited subject and letter ref. (3) towards the submission of factual report on non-operationalization of Bajabati BSQ No.03 & Bajabati BSQ No.05, referred in your letter concerning SEIAA's notice No. 6387/SEIAA, Dated 10.04.2025.

We are herewith submitting the following points for your kind consideration:

- In our letter ref. (2), we have submitted our compliance as,

|   |   |  |
|---|---|--|
| 3 | <i>Not Maintaining the safe distance from nearest infrastructure like school, Anganwadi and village and village road etc.</i> | <i>We have not made any quarry operation in any area falling within 200 meters from the village, railway, village boundary, School, Anganwadi. As per the Environmental Clearance norms.</i> |
|---|---|--|

- Here, we would like to mention that there is a potential misinterpretation towards the compliance submitted.
- Our response specifically addressed our adherence to Environmental Clearance stipulations, that no quarry operations were conducted within a 200-meter radius of any village, railway, village boundary, school, or Anganwadi only. We have not submitted that the entire quarries were non-operational.

In view of the above submissions, we request you to kindly do the needful at the earliest.

Thanking you and assuring best of our services at all times.  
For Agrawal Infrabuild Pvt. Ltd.

  
(Shashank Agrawal)  
Authorized Signatory

**We Support Make in India & Swachh Bharat Abhiyan**



**Head Office:** 1st Floor, V. R. Plaza,  
Link Road, Bilaspur (C.G.) 495 001  
Telefax: 07752 - 414453, 225225  
GSTIN: 22AAFCA6636C1Z5

**Regional Office:** 3rd Floor, Nayan Tower,  
Near Khandagiri Square, Khandagiri,  
Bhubaneswar, Khordha, Odisha – 751030  
GSTIN: 21AAFCA6636C1Z7





10

GOVERNMENT OF ODISHA  
OFFICE OF THE DEPUTY DIRECTOR OF MINES  
JAJPUR CIRCLE, JAJPUR

E - mail: [ddmjajpur.mm@od.gov.in](mailto:ddmjajpur.mm@od.gov.in)

Letter No. 5636 /MM, Jajpur/ Date 03-09-2025

To

M/s. TKS Consultancy Services,  
ORSAC Empanelled Agency, Plot No.4482/12068,  
Pandara, Rasulgarh, Bhubaneswar.

Sub: Assessment of Resource Position, including over-extraction beyond the permissible limit, if any, of Bajabati BSQ No.3 & Bajabati BSQ No.5 under Dharmasala Tahasil of Jajpur district.

Sir,

With reference to the subject cited above, you are hereby directed to conduct an assessment of Resource Position, including over-extraction beyond the permissible limit, if any, of Bajabati BSQ No.3 (Area-06.50 Acre) & Bajabati BSQ No.5 (Area-09 Acre) under Dharmasala Tahasil of Jajpur district, using the latest technology like Drone & DGPS.

**N.B:** The Assessment Report, soft copies of the images and any other relevant documents should be submitted to this office at an early date.

Yours faithfully,

Mining Officer (I/C), Jajpur.

Memo No. 5637, M.M, Jajpur/Date. 03-09-2025 /

Copy to Shashank Agrawal, Agrawal Infrabuild Pvt. Ltd (Project Proponent),  
3<sup>rd</sup> Floor, Nayan Tower, Khandagiri, Bhubaneswar for information.

Mining Officer (I/C), Jajpur.

Memo No. 5638, M.M, Jajpur/Date. 03-09-2025 /

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour  
of kind information.

Mining Officer (I/C), Jajpur.

Memo No. 5639, M.M, Jajpur/Date. 03-09-2025 /

Copy submitted to the Chief Executive, Odisha Space Application Centre  
(ORSAC), Odisha, Bhubaneswar for favour of kind information and necessary action.

Mining Officer (I/C), Jajpur.

**BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH,  
KOLKATA  
Original Application No.11/2025/EZ**

**IN THE MATTER OF:**

Aruna Kumar Jena & Ors.

...Applicant(s)

Versus

State of Odisha & Ors.

...Respondent(s)

**VAKALATNAMA**

KNOW ALL to whom those present that I, Jayaprakash Nayak, aged about 36 years, S/o-Subash Chandra Nayak, at present working as Deputy Director of Mines (I/C), Jajpur Circle (Minor Minerals), Jajpur in the O/o the Deputy Director of Mines, Jajpur Circle, Jajpur Town on behalf of Respondent No. 15 do hereby appoint:

**MR. RAMAN YADAV (D/5326/2019), ADVOCATE**

C-167, LGF, DEFENCE COLONY, NEW DELHI – 110024

Ph.: 011-45784866, M- 8800457781 E-mail- [officeoframanyadav@gmail.com](mailto:officeoframanyadav@gmail.com)

(hereinafter called the Advocate(s) to be my/our Advocate(s) in the above- noted case authorized them:

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me /us.

To sign, file verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees of each stage.

To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or subject to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of prosecution of the said case.

To appoint and instruct any other legal practitioner authorizing him to exercise the power and authority hereby conferred upon the advocate whenever he may thing fit to do so and to sign the power of attorney on our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate(s) or his/their substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/we undertake that I/we or my/our duly authorized agent would appear in court on all hearing and will inform the Advocate(s) for appearance when the case is called. I/we undersigned to hereby agree not to hold the Advocate or his substitute responsible for the result of the said case. The appointment costs whenever ordered by the court shall be of the Advocates(s) which he shall receive and retain for themselves.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate(s), remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court. I/we hereby agree that one the fees is paid I/we will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 yrs. The original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents the content of which have been understood by me/us on this 16<sup>th</sup> day of Sept., 2025.

Raman yadav  
Advocate(s)

Jayaprakash Nayak  
Client

**Deputy Director of Mines I/C  
Jajpur Circle, Jajpur**



Office of Raman Yadav &lt;officeoframanyadav@gmail.com&gt;

---

**Service of Additional Affidavit filed by R 15 in the OA No. 11/2025/EZ titled Aruna Kumar Jena & Ors. Vs State of Odisha & Ors.**

---

Office of Raman Yadav &lt;officeoframanyadav@gmail.com&gt;

Tue, Sep 16, 2025 at 8:00 PM

To: Sankar Pani &lt;sankarprasadpani@gmail.com&gt;

Cc: csori@nic.in, revsec.od@nic.in, fsec.or@nic.in, dm-jajpur@nic.in, sp.jjp@odishapolice.gov.in, member.secy@ospcboard.org, rospcb.kalinganagar@ospcboard.org, ms-seiaa-or@gov.in, dirmines\_odisha@rediffmail.com, tdrdharmasala@gmail.com, roez.bsr-mef@nic.in, rdser-cgwb@nic.in, "vijetapi1990@gmail.com" &lt;vijetapi1990@gmail.com&gt;, agrawalinfra@rediffmail.com, dgmsindia@gmail.com, mscb.cpcb@nic.in

Dear All,

This is to inform you that the Additional Affidavit on behalf of Respondent No.15 in the captioned matter has been filed before the National Green Tribunal, Kolkata.

A copy of the same is being attached herewith for your reference.

This email serves as an advance service.

Office of Raman Yadav  
Advocate, Supreme Court of India  
C-167, LGF Defence Colony, New Delhi -110024  
Mobile: +91 88004 57781

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 **Aruna Jena Additional\_Affidavit-R15-OA\_No\_11-2025-EZ.pdf**  
5059K